

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PRAMUKH CAR RIDERS LIMITED**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                        |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Pramukh Car Riders Limited                                                                                                                                             |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 05/10/1999                                                                                                                                                             |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | The Companies Act, 1956<br>ROC-Mumbai                                                                                                                                  |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U50100MH1999PLC122080                                                                                                                                                  |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Electric Mansion, Appasaheb Marathe Marg, Prabhadevi, Mumbai - 400025                                                                                                  |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 31 <sup>st</sup> July 2020 (Order dt. 13/03/2020 received on 31/07/2020)                                                                                               |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 27 <sup>th</sup> January 2021                                                                                                                                          |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Manoj Anant Mainkar<br><br>Regn.no. IBBI/IPA-001/IP-01221/2018-19/11926                                                                                                |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | B/203, Durvankur Coop. HSg. Socy. Ltd.<br>Sant Janabai Road, Vile Parle (East), Mumbai – 400057.<br><br>Email: manojmmainkar@yahoo.com                                 |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | B/203, Durvankur Coop. HSg. Socy. Ltd.<br>Sant Janabai Road, Vile Parle (East), Mumbai – 400057.<br>Email: manojmmainkar@yahoo.com                                     |
| 11.                  | Last date for submission of claims                                                                                                    | 14 <sup>th</sup> August 2020                                                                                                                                           |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | None                                                                                                                                                                   |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | <b>Not Applicable</b>                                                                                                                                                  |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Weblink:<br><b><a href="http://www.ibbi.gov.in/home/downloads.html">www.ibbi.gov.in/home/downloads.html</a></b><br><b>I</b><br>Physical Address: <b>Not Applicable</b> |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pramukh Car Riders Limited** on 31<sup>st</sup> July 2020 (Order date 13<sup>th</sup> March 2020 received on 31<sup>st</sup> July 2020) vide Order No. CP(IB) No. 3730/MB/C-IV/2019

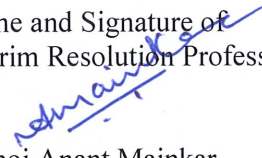
The creditors **Pramukh Car Riders Limited**, are hereby called upon to submit their claims with proof on or before **14<sup>th</sup> August 2020** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of  
Interim Resolution Professional



Date: 02nd August 2020  
Place: Mumbai

Manoj Anant Mainkar  
Regn.IBBI/IPA-001/IP-01221/2018-19/11926